Central Electricity Regulatory Commission New Delhi

Petition No. 7/RP/2024

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Date of Order: 13th February, 2025

In the matter of:

Corrigendum to the order dated 20.1.2025 in Petition No. 7/RP/2024.

And

In the matter of:

Review Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908, and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the order dated 18.1.2024 passed in Petition No.114/MP/2019.

And

In the matter of:

GMR Energy Trading Limited and Another

... Review Petitioners

Vs.

Tamil Nadu Generation and Distribution Corporation Limited

... Respondent

CORRIGENDUM ORDER

In the order dated 20.1.2025 in Petition No. 7/RP/2024, the following inadvertent error in Para 31 of the said order is being corrected in terms of Regulation 54, read with



Regulation 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023:

In line 3 of Para 31, after the word "availability", the figure in parentheses "80%" shall be read as "85%".

2. Except for the above, all other terms of the order dated 20.1.2025 in Petition No. 7/RP/2024 shall remain unaltered.

sd/-(Harish Dudani) Member sd/-(Ramesh Babu V.) Member sd/-(Jishnu Barua) Chairperson